

OA 1243/90

12.01.93

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Present: None for the parties.

On 5.01.93, we had directed to issue notice to the respondents on admission, returnable on 16.03.93. However, on a perusal of the papers, it is found that Supreme Court has already passed final orders in this case on 05.12.90. Thereafter, the matter was listed for hearing on 31.12.90 when OA 1243/90 was dismissed as withdrawn in view of the order of the Supreme Court.

In view of this, there is no need to issue any notice to the respondents. The OA has already been withdrawn.

W
(B.N.Dhondiyal)

Member(A)

12.01.93

Partha

(P.K.Kartha)

Vice Chairman(J)

12.01.93